

[3 August, 2005]

RAJYA SABHA

- (2) Twelfth Report on Action Taken by Government on the recommendations/observations contained in the Sixth Report of the Committee on Rail Network in North East Region Expansion and Investment.

MR. DEPUTY CHAIRMAN: Clarification in relation to the Calling Attention Notice pertaining to a matter of urgent public importance ...*(interruptions)*...

RE: REPORT AND ACTION PLAN ON NANAVATI COMMISSION

श्री रुद्रनारायण पाणि (उडीसा):सर,मैंने एक नोटिस दिया था। ...*(व्यवधान)*... सर, मैंने एक नोटिस दिया था। ...*(व्यवधान)*...

श्री उपसभापति:कोई नोटिस नहीं है। ...*(व्यवधान)*... Shri Mangani Lal Mandal ...*(interruptions)*... Shri Chavan ...*(interruptions)*...

SHRI BALBIR K. PUNJ (Uttar Pradesh): Mr. Deputy Chairman Sir, I had given a notice ...*(interruptions)*...

MR. DEPUTY CHAIRMAN: No, the hon. Chairman has not allowed it. I would not allow anything ...*(interruptions)*... Your notice has not been considered ...*(interruptions)*... No, no, nothing will go on record. The hon. Chairman has not allowed anything ...*(interruptions)*... It has not been allowed. Mr. Chavan ...*(interruptions)*... The notice was under the consideration of the hon. Chairman; it has not been allowed ...*(interruptions)*... I cannot allow it ...*(interruptions)*... It has been rejected ...*(interruptions)*...

SHRI TARLOCHAN SINGH (Haryana): Let the Home Minister reply ...*(interruptions)*...

कार्मिक,लोक शिकायत और पेंशन मंत्रालय में राज्य मंत्री तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री सुरेश पचौरी):गृह मंत्री जी खड़े हैं। ...*(व्यवधान)*...

MR. DEPUTY CHAIRMAN: Your notice has not been permitted by the Chairman. Hon. Home Minister wants to say something. I am allowing him.

THE MINISTER OF HOME AFFAIRS (SHRI SHIVRAJ V. PATIL): Sir, the Report given by the Nanavati Commission has been examined by the Home Ministry. We have prepared the Action Plan. It is before the Cabinet.

In one or two days, it will be cleared and we are going to place the Report and the Action Plan on the Table of the House. What it contains can be looked into afterwards. We should not really go by what is appearing in the media.

श्री सुरेश पचौरी:अगर ये इनको सुनना चाहें तो बैठक कर लें।...(व्यवधान)...

MR. DEPUTY CHAIRMAN: The Government also knows when to lay the Report on the Table of the House ...(interruptions)...

SHRI YASHWANT SINHA: Six months are going to be over on the 9th of September. Will they lay the Report on the Table of the House before the 9th of September, when the six-month period is going to expire?

SHRI SHIVRAJ V. PATH: That is exactly what we are ...(interruptions)... That is acceptable.

श्री रुद्रनारायण पाणि:सर, मेरा उडीसा के बारे में एक नोटिस था ...(व्यवधान)...

श्री उपसभापति:देखिए,आपके नोटिस को चेयरमैन साहब कंसिडर कर रहे हैं। वह अभी नहीं आया है।...(व्यवधान)... Mr. Pany, You should know that there is no Zero Hour, जीरो आवर नहीं हैं,आपने चेयरमैन साहब से रिक्वेस्ट करके नोटिस दिया है। वह चेयरमैन साहब के कंसिड्रेशन में है, जब वे आपको ...(व्यवधान)...

श्री रुद्रनारायण पाणि:मुझे शून्य काल में मौका मिलेगा।...(व्यवधान)... महोदय,

श्री उपसभापति:पाणि साहब आप बैठिए।...(व्यवधान)... देखिए,Mr. Pany,we will look into it.Your notice is under consideration...(interruptions)... आप बैठिए।...(व्यवधान)...

SHRI RUDRA NARAYAN PANY: Orissa is a poor State.

श्री उपसभापति:डेफिनेटली,मैं आपको कह रहा हूँ कि that it is under consideration of hon. Chairman.

MATTER RAISED WITH PERMISSION

Law And Order Situation In Chhattisgarh

श्री मोती लाल वोरा (छत्तीसगढ़):महोदय,कानून और व्यवस्था की स्थिति छत्तीसगढ़ में किस प्रकार से खराब होती जा रही है कि वहां के महाप्रबंधक श्री आर.एस.अग्रवाल की उनके घर पर जाकर चार बदमाशों ने हत्या की है। इस हत्या के कारण क्षेत्र में भयंकर असंतोष है,भय का वातावरण व्याप्त है। मैं आपके माध्यम से माननीय मंत्री जी से कहूंगा कि छत्तीसगढ़ की कानून और